FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

SEVANTILAL FAKIRCHAND AND COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sevantilal Fakirchand and Company Private Limited
2.	Date of incorporation of corporate debtor	May 15, 1989
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No / Limited Liability Identification No of corporate debtor	U36911MH1989PTC051740
5.	Address of the registered office and principal office, if any of the corporate debtor	407, Panchratna, Opera House, Mumbai – 400004, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	October 27, 2026 (Order received on October 29, 2026)
7.	Estimated date of closure of insolvency resolution process	April 25, 2027 (180 days from the ICD)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sachin Rajendra Singhvi IBBI/IPA-001/IP-P01289/2018-2019/12066
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. E-Mail: **SACHIN@MEHTASINGHVI.IN**
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. E-Mail: **CIRP.SFACPL@GMAIL.COM**
11	Last date for submission of claims	November 10, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at **https://ibbi.gov.in/en/home/downloads** NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Sevantilal Fakirchand and Company Private Limited on October 27, 2026.

The creditors of Sevantilal Fakirchand and Company Private Limited are hereby called upon to submit their claims with proof on or before November 10, 2026 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA. SACHIN RAJENDRA SINGHVI * INSOLVENCY PROFESSIONAL * Regn. No. IBBI/IPA 001/ IP-P01289/ 2018-19/12066

Date: October 30, 2026
Place: Mumbai

Sachin Rajendra Singhvi
IBBI/IPA-001/IP-P01289/2018-2019/12066

बैंक ऑफ़ बड़ौदा Bank of Baroda

Matunga East Branch:- E-211, Dinesh Mahal, Dr. Ambedkar Road, Matunga (East), Mumbai - 400019.

POSSESSION NOTICE (For Immovable Property) [Appendix IV[Rule-8 (1)]

Whereas,The under signed being the Authorized Officer of Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 25-11-2024 calling upon the Borrower/Mortgagor/Guarantor **M/S. Pushpa Enterprises, Mr. Santosh Vanshraj Jaiswar & Mr. Mahendra Kumar Jaiswar** to repay the amount mentioned in the notice being **Rs.12,71,639.45 (Rupees Twelve Lakh Seventy One Thousand Six Hundred Thirty Nine & Paise Forty Five Only)** as on 25-11-2024 plus unapplied interest & other charges if any till the date of realization interest at the contractual rate on the aforesaid mount & incidental expenses/cost, charges etc. incurred/ to be incurred within 60 days from the date of receipt of the said notice.

The Borrower/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **28th day of October, 2026.**

The Borrower/Mortgagor/Guarantor mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Matunga East Branch** for an amount **Rs.12,71,639.45 (Rupees Twelve Lakh Seventy One Thousand Six Hundred Thirty Nine and Paise Forty Five Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVAVLE PROPERTY

Collateral :

Extension of Mortgage : Flat No. 401, admeasuring 625 sq. ft. saleable area in the building known as "Hi Tech Villa" situated at Plot No. 19 in Secot-6 at Village-Karanjade, Taluka Panvel, Navi Mumbai-410206 in the name of Mr. Santosh Vanshraj Jaiswar.

Place: Karanjade, Panvel
Date: 28-10-2026

Sd/-
Authorised Officer,Bank of Baroda

बैंक ऑफ़ बड़ौदा Bank of Baroda

Matunga East Branch:- E-211, Dinesh Mahal, Dr. Ambedkar Road, Matunga (East), Mumbai - 400019.

POSSESSION NOTICE (For Immovable Property) [Appendix IV[Rule-8 (1)]

Whereas,The under signed being the Authorized Officer of Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 25-11-2024 calling upon the borrower/mortgagor/guarantor **Mr. Santosh Vanshraj Jaiswar and Mrs. Shakuntala S. Jaiswar** to repay the amount mentioned in the notice being **Rs. 19,67,684.00 (Rupees Nineteen Lakh Sixty Seven Thousand Six Hundred Eighty Four Only)** as on 25-11-2024 plus unapplied interest and other charges if any till the date of realization interest at the contractual rate on the aforesaid mount and incidental expenses/cost, charges etc. incurred/ to be incurred within 60 days from the date of receipt of the said notice.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **28th day of October, 2026.**

The Borrower/Mortgagor/Guarantor mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Matunga East Branch** for an amount **Rs.19,67,684.00 (Rupees Nineteen Lakh Sixty Seven Thousand Six Hundred Eighty Four Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVAVLE PROPERTY

Flat No. 401, admeasuring 625 sq. ft. saleable area in the building known as "Hi Tech Villa" situated at Plot No. 19 in Secot-6 at Village – Karanjade, Taluka Panvel, Navi Mumbai-410206 in the name of Mr. Santosh Vanshraj Jaiswar.

Place: Karanjade, Panvel
Date: 28-10-2026

Sd/-
Authorised Officer,Bank of Baroda

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda, Virar (East) Branch: Vidya Sadan, Ground Floor, Manvel Pada Road, Virar (East) - 401305. India **E-mail:** vireas@bankofbaroda.com

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 11.08.2026** Under Section 13 (2) of the said Act calling upon the Borrower **Mr. Zaheer Gulam Shaikh & Mrs. Kausar Zaheer Shaikh** to repay the amount mentioned in the notice being **Rs. 27,72,838.00/- (Rupees Twenty Seven Lakhs Seventy Two Thousand Eight Hundred And Thirty Eight Only) As On Dated 09.11.2024,** plus unapplied/unserviced Interest, within 60 days from the date of receipt of the said notice.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the Borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 9 of the said Rule on this **29th day of October of the year 2026.**

The borrower and the others mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda Virar East Branch for an amount **Rs. 27,72,838.00/- (Rupees Twenty Seven Lakhs Seventy Two Thousand Eight Hundred And Thirty Eight Only) As On Dated 09.11.2024,** and interest thereon.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property:

Equitable Mortgage, Of Residential Flat, Bearing Survey Number 5, 5B, 5D, 5F And; 5G, Located At Plot No. -, / Flat No. 702, Door No/House, Nearest Door, Adm. Land Sq Feet, Build Up Area 725, Carpet Area 604, Which Is Situated At Flat No.702, Admeasuring Area 604 S.Ft. I.E. 56.11 Sq. Mtrs. Carpet Area, On The 7th Floor, In The Building No.17 In Avenue-M, Building No.11 To 17 Co- Opeartive Housing Society Limited, In The Complex Rustomjee Evershine Global City, Situated At Virar West-401303,, Constructed On The Land Bearing Survey No. 5, 5b, 5d, 5f, And 5g, Lying Being And Situated At Village Dongare (Dongar Pada) Also Known As Village Narangi, Taluka-Vasai, Dist-Palghar, Within The Area Of Sub Registrar Of Assurance At Vasai-I TO VI, Municipality, City Vasai, District Thane, State/Region Maharashtra, Country India, Pincode - 401303.

Date: 29-10-2026
Place: Dongare

Sd/-
Authorized Officer
(Bank of Baroda)

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates of **SUNRAKSHAKK INDUSTRIES INDIA LIMITED** (Formerly known as A.K. Spintex Limited) have been reported lost/ misplaced and the registered holder has applied to the company for the issue of duplicate share certificates.

S. N.	Folio No.	Name of the holder/ purchasers	Certificates Nos.	Distinctive Nos.	No. of shares
1.	0006079	PUSHPA PAGARIA	25375, 34648, 34649, 29172, 29173, 29174, 31526, 31527, 31528	2421401- 2421500, 3348701- 3348800, 3348801- 3348900, 2801101- 2801200, 2801201- 2801300, 2801301- 2801400, 3036501- 3036600, 3036601- 3036700, 3036701– 3036800	900

Any person who has any claim in respect of the said certificates should lodge such claim with the share department of the Company at its Regd. Office as per address given below within 15 days of the publication of this NOTICE. After which no claim will be entertained and the company will proceed to issue the duplicate share certificates.

Place: THANE
Date: 30.10.2026

SD/- PUSHPA PAGARIA
(Registered Shareholder / Claimant)

The Company Secretary,
Name of the company - SUNRAKSHAKK INDUSTRIES INDIA LIMITED
(Formerly known as A.K. Spintex Limited)
Regd. Office address - 14th K.M. Stone, Chittorgarh Road, Village: Biliya Kalan, Bhilwara – 311001 (Raj.)

TAiNWALA

TAINWALA CHEMICALS AND PLASTICS (INDIA) LIMITED

CIN: L24100MH1985PLC037387
Registered Office: Tainwala House, Road No. 18, Opp. Plot No. 118, M.I.D.C., Marol, Andheri (East), Mumbai MH - 400093;
Works: Plot No.87, Govt. Indl. Estate, Khadoli Village, Silvassa - 396230
Email: cs@tainwala.in; **Mobile:** 7710013780; **Website:** www.tainwala.in

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026, shareholders are hereby informed that the Securities and Exchange Board of India has open another Special Window for re-lodgement of transfer deeds of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/returned/not attended due to deficiency in the documents/process/or otherwise. The Special Window shall remain open for a period of one year, i.e., from **February 05, 2026 to February 04, 2027.** During this period, all re-lodged transfer requests shall be processed only in dematerialized form.

Eligible shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) i.e. MUFG Intime India Private Limited at C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai MH – 400083; Contact: +91 2249186000; Email Id: **investor.helpdesk@in.mpms.mufg.com** within the stipulated period.

CONVERT PHYSICAL SHARES INTO DEMAT MODE & UPDATE KYC

The shareholders holding shares in physical form are requested to convert their physical share certificates into dematerialized form and update their KYC.

For Tainwala Chemicals and Plastics (India) Limited
Sd/-
Divya Saboo
Company Secretary & Compliance Officer

Place : Mumbai
Date : October 30, 2026

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
VRANDA PRITISH ZAVAR	VRANDA PRITISH ZAVAR	NSE - AP0291572921 BSE - AP01067301176619	A-19 Maharaja Surajmal Co-op Hsg Society Juhu Versova Link Road Andheri West Mumbai 400053

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk, Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak neo Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotakneo.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097, Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

FORBES & COMPANY LIMITED

FORBES

CIN: L17110MH1919PLC000628
Registered Office: Forbes' Building, Charanjit Rai Marg, Fort, Mumbai - 400 001. **Tel No.**: +91 22 61358900
Email: investor.relations@forbes.co.in **Website:** www.forbes.co.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In accordance with SEBI circular no. SEBI/HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, shareholders of Forbes & Company Limited are hereby informed that a special window has been opened for period of one year from February 05, 2026, to February 04, 2027, for transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019.

This special window shall be available for transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019, and such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

Eligible Shareholders may submit their request alongwith the requisite documents to the Company's Registrar and Share Transfer Agent (RTA), MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited), C 101, Embassy 247, L.B.S Marg, Vikhroli (West), Mumbai - 400083 or email to investor.helpdesk@in.mpms.mufg.com.

Place: Mumbai
Date: 30.10.2026

For Forbes & Company Limited
Sd/-
Mehul Raval
Company Secretary and Compliance Officer

Fabtech® Technologies Limited

FABTECH TECHNOLOGIES LIMITED

Regd. Office: 715, Janki Centre, Off Veera Desai Road, Andheri West, Mumbai City, Mumbai, Maharashtra, India, 400053
Corporate Office: 1st Floor, ABR Emerald, Plot No. D8, Street 16, MIDC, Andheri East, Chakala, Mumbai, Maharashtra, India, 400093
Tel: +91 22 6554 0300 I CIN: L74999MH2018PLC316357
Website: www.fabtechnologies.com I Email: cs@fabtechnologies.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF-YEAR ENDED SEPTEMBER 30, 2026

The Unaudited Financial Results of Fabtech Technologies Limited ("Company") for the quarter and half- year ended September 30, 2026 ("Q2 FY 2026-27 Results") have been recommended by Audit Committee and approved by Board of Directors of the Company at their respective meetings held on Wednesday, October 28, 2026.

Scan the Quick Response (QR) code to access the Q2 FY 2026-27 Financial Results.

The said Financial Results for the quarter and half-year ended September 30, 2026 have been filed with the Stock Exchanges as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and are available on the Company's website, **www.fabtechnologies.com** and also on the websites of the Stock Exchanges, i.e., **www.bseindia.com and www.nseindia.com.**

For and on behalf of the Board
Sd/-
Hemant Mohan Anavkar
Director
DIN: 00150776

Place : Mumbai
Date : 28th October, 2026

VNL Vishal Nirmiti Ltd

Concrete Sleepers •Infrastructure

Corp. Office : "Suyash", S.No. 255/1+2/2, Ashiyana Park-II, Aundh, Pune-411007 T: 27299911/12
Regd. Office : 303, Elphinstone House, 17, Marzban Road, Mumbai-400001 T : 022-22079303
Email : csvnpl@gmail.com I www.vishalnirmiti.com I CIN : U01122MH1994PLC185445
(Formerly known as Vishal Nirmiti Private Limited)

Statement of un-audited financial results for the first quarter year ending June 30, 2026

The Board of Directors of the Company, at its meeting held on October 28, 2026, approved the unaudited financial results of the Company for the quarter ended June 30, 2026. The unaudited financial results, along with the Limited Review Report thereon, have been uploaded to the Company's website at https://www.vishalnirmiti.com/ and can be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
VISHAL NIRMITI LIMITED
(Formerly known as VISHAL NIRMITI PRIVATE LIMITED)
Mr. Suhas Ganpat Naik
Company Secretary and Compliance Officer
M No. 41538

Place : Pune
Date : 28-10-2026

AXIS BANK LIMITED (CIN: L65110GJ1993PLC020769)

Corporate Office: Structured Assets Group, "Axis House", 7th Floor, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025.

INVITATION FOR ASSIGNMENT OF DUES

Axis Bank Limited, hereby invites proposal from ARCs / NBFCs / FIs for acquisition of debt of Krishna Ganga Spinning Mills Private Limited which is engaged in Preparation and spinning of cotton fibre with principal outstanding of approx. Rs 31.79 Crs, through a competitive bidding process under the Swiss Auction Process at a reserve price of Rs 16.50 Crs. The sale of debt is on "As is where is and as is what is basis." and without any recourse to Axis Bank.

The schedule of procedure and timelines for the bid are as under:

Bid Process	Timelines
ARCs / NBFCs / FIs to submit Expression of Interest	07-Nov-2026
Timeline for Due Diligence	21-Nov-2026
Last Date of submission of Binding offer	23-Nov-2026
Declaration of successful bidder	24-Nov-2026
Issue of acceptance	25-Nov-2026
Receipt of assignment consideration and execution of Assignment Agreement	26-Nov-2026

The broad terms of the offer are as follows :-

1. The assignment shall be on Cash Basis only.
2. The ARCs / NBFCs / FIs ("Bidders") should submit an Expression of Interest (EOI), expressing their interest in conducting the due diligence and acquiring the debt before 6 PM,
3. The EOI should be e-mailed to **sag.south@axis.bank.in** within the above timelines.
4. Information Memorandum and details of the Company will be shared with Bidders who submit their EOI, after execution of Non-Disclosure Agreement in the acceptable form. Such information is furnished on the basis of data available with Axis and shall not be deemed to be a representation by Axis about quality of assets.
5. Bidders to conduct their own due diligence, investigation, analysis and independent verification. Cost of the same will have to be borne by the Bidders.
6. The sale would be through Swiss Challenge process, details along with Reserve Price will be provided to participating ARCs/ NBFCs/ FIs during the course of the process
7. Cut-off date denotes the date of assignment the Stressed Loan Exposure (s) i.e., all realization/ recoveries made up to the cut- off date shall be retained by the Bank.
8. The transfer of loan exposure will be on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis" i.e., with the risk such credit risk, operational risk, legal or any other type of risks associated with the Stressed Loan Exposure(s) being transferred to the acquirer and shall not be liable to be revoked for any breach including antecedent breach of any representation and warranty. In the event of non-realization of amount out of assets/securities, the Bank is not liable to refund anything in part or full. Bank reserves right to execute the assignment deed as per Bank's format
9. In case any un-devolved LCs/ BGs yet to be invoked/ instalments of DPGs, which are not yet due, in respect of the specified loan exposure being offered for transfer by the Bank. Bank shall retain charge on the securities relating to un-crystallized non-funded facilities. In case of crystallization of non-funded facilities after the transfer of loan exposure, the acquirer of the fund based loan exposure of the said loan account shall be bound to purchase that converted portion of non-fund based loan exposure (net of cash margin converted into fund-based exposure) from Bank on predefined terms and conditions of notice and Assignment Deed.
10. Taxes, stamp duty and registration charges that may be arising out of the transaction shall be payable by the successful bidder.
11. Bank shall reserve the exclusive right to deal with the claims pertaining to ECGC/CGTMSE (both present & future) /cash margin/insurance claim/subsidy reserve fund/margin etc. of the Stressed Loan Exposure(s) and the successful acquirer/bidder has no right or authority or claim thereon.
12. AXIS BANK reserve the right to add or delete accounts or modify the composition of the Stressed Loan Exposure (Individual/Portfolio) offered for transfer and transfer structure at any stage without assigning any reason.
13. Further, AXIS BANK does not represent and warrant realizations in terms of the valuations of the security reported in the Preliminary Information Memorandum. Further, AXIS BANK also does not warrant and represent that the security is enforceable beyond the extent asserted by its advocates. The bidder(s) are therefore advised to have complete due diligence of the account put for transfer. Bank will not entertain, any claim whatsoever, for any deficiency pointed out in future and will not indemnify/make losses good to the successful buyer
14. Notwithstanding anything contained herein above, Bank reserve the right to examine the EoI and accept or reject any or all or some of the EoIs at its sole discretion, and neither this notification nor delivery of an EoI nor the consideration thereof by Bank shall be construed as creating any kind of right or interest in any interested party to be considered any further in the process or entitle them to any recourse against the lenders.
15. Notwithstanding anything contained in this notice, neither AXIS BANK, nor its employees or its advisors accept any responsibility or liability, whatsoever, in respect of any statements or omissions herein, or the accuracy, completeness or reliability of information, and shall incur no liability, under any law, statute, rules or regulations as to the accuracy, reliability or completeness of this PUBLICATION, even if any loss or damage is caused by any act or omission on the part of Axis Bank or its employees or its advisors, whether negligent or otherwise.
16. AXIS BANK, may, at its sole discretion, add amend, vary, modify, delete, any of the conditions, date etc. of this notice as may be deemed necessary in the light of the facts and circumstances and also issue one or more Agenda, Corrigendum as required without giving any reasons thereto.
17. AXIS BANK reserve the right not to go ahead with the proposed transfer at any stage, without assigning any reason. Axis Bank has absolute and unimpeachable right with respect to all the matters starting from receiving, considering, accepting the bid, or transferring the specific loan exposure and such right without limitation encompasses right to not to receive, not to consider, not to accept the bid and decide not to transfer the specific loan exposure. AXIS BANK would not entertain any claim from any acquirer in this regard. The decision of the AXIS BANK in this regard shall be final and binding.
18. The Assignment will be done on prescribed format. Any changes in the prescribed format will be accepted only if approved by the Bank considering the specific facts of the transaction and any changes in the basic premise of the draft agreement will not be accepted.
19. The Bids submitted by bidder(s) should be unconditional, irrevocable & binding in all respect. Bidder(s) cannot withdraw the bid once submitted & successful bidder has to complete the transaction related to transfer of the loan exposure where they are declared successful bidder in the time bound program as notified in the notice. Conditional and contingent bids are liable to be disqualified by the Bank.
20. Under no circumstances successful bidder can refuse to complete the transaction citing any reason or defects/ objection in any loan exposure. If they do so, the matter will be reported to RBI/regulator & their association concerned for taking necessary action. The Bank may also consider not to entertain any future transactions with such bidder(s) in future.
21. By virtue of submission of the bids, it shall be deemed that the bidder(s) have conducted their own independent due diligence at their own costs without relying on the information provided by the Bank, including verifying available securities/guarantees, various legal proceedings as well as ascertain the known and unknown liabilities, encumbrances and any other dues from concerned authorities or stakeholders to their satisfaction before submitting the bids. Any bid made shall be deemed to have been submitted after complete satisfaction of bidder(s) thereto and or all claims there against and proper inspection and hence the bidder(s) shall not be entitled to make any representation or raise any query/objection to AXIS BANK, as to the title or condition of the Secured assets or any part thereof or any liabilities/encumbrances/dues/ taxes/levies irrespective as to whether they are disclosed or undisclosed. It should also be noted that AXIS BANK does not make any representation as to the correctness, validity or adequacy, sufficiency or otherwise of any such information pertaining to liabilities, encumbrances and statutory dues of the loan exposure(s). The bidder(s) are expected to submit their bids with independent professional, financial and legal advice for studying, assessing and analysing the Stressed Loan Exposure(s) in respect of NPA account and value thereof before submitting their bids. Further, it would also be deemed that by submitting the bid, the bidder(s) have read, understood and have made a complete and careful examination of all information given in this notice. AXIS BANK as well as its officials shall not be held responsible or liable for any of the consequences arising therein or relating to it.
22. In case stressed assets accounts shown in the web notice have any instance of frauds, detected by the Bank, the bidder(s) shall neither belong to the existing promoter group of such borrower shall not be a subsidiary/associate/related party etc. (domestic as well as overseas) of any person belonging to the existing promoter group of such borrower. The details of the instances of fraud detected, if any, in the stressed loan account, shall be shared with the Bidder(s) after execution of NDA with the Bank.
23. Transferee shall furnish an undertaking regarding maintenance of all the required documents/records and Bank also reserves the right to declare the account as "Fraud" or "No Fraud" on future date.
24. Any taxes that may arise because of the transfer of Stressed Assets, shall be borne and payable solely by the successful Bidder(s). In the event, any of the tax is required to be paid by way of tax deduction/tax withholding/advance tax/or any other tax/interest/penalty in relation to the transaction with the Assignee under this Agreement, such tax amount shall be paid/reimbursed by the successful Bidder to the Bank, in addition to the agreed consideration.
25. The successful bidder will be intimated by the AXIS BANK after conducting auction. After approval/confirmation of transfer by the Appropriate Authority of the bank, the same will be intimated to the Successful Bidder. Within 1 banking day from receipt of final confirmation, the successful bidder shall have to deposit the entire amount. If bid amount is not remitted to the Bank as prescribed above, in addition to bid amount, Bank reserves the right to instruct the bidder to pay interest at 13.03% p.a. compounded with monthly rest from 7th banking day from receipt of final confirmation till actual payment. This shall be without prejudice to the right of the Bank to cancel the bid, forfeit the advance amounts paid and initiate such other claims against the bidder. Further, in such case, AXIS BANK shall have every right to retransfer the said Stressed Loan Exposure(s).
26. The details about the execution of the assignment deed and completion of other legal formalities shall be provided through the concerned Branches of the AXIS BANK. Further, takeover of the security documents and other related documents including documents of suits filed shall be arranged at a mutually convenient date and time at the respective branches wherein such documents are kept.
27. Any extension in timelines/modifications in the content of this web notice will not necessarily be carried out through another advertisement but may be notified directly on the website and interested bidders should regularly visit the website to keep themselves updated regarding clarifications, modifications, amendments or extensions.

BSECL BSE Clearing Limited

BSE CLEARING LIMITED

(formerly known as Indian Clearing Corporation Limited)
CIN U67120MH2007PLC170358
Registered office: Floor 25, P J Towers, Dalal Street, Mumbai 400001
Extract of Unaudited Financial Results for the quarter & half year ended September 30, 2026

₹ in lakh except per equity share data

Sr. No.	Particulars	Quarter ended Sept. 30, 2026 Un-Audited	Half Year ended Sept. 30, 2026 Un-Audited	Quarter ended Sept. 30, 2025 Un-Audited
	Continuing Operation			
1	Total Income	11,238	23,513	11,738
2	Net Profit for the quarter/half year (before Tax, Exceptional and/or Extraordinary items and share of net profits of investments accounted for using equity method)	5,473	11,697	7,023
3	Net Profit for the quarter/half year before Tax (after Exceptional and/or Extraordinary items and share of net profits of investments accounted for using equity method)	5,473	11,697	7,023
4	Net Profit for the quarter/half year after tax (after Exceptional and/or Extraordinary items and share of net profits of investments accounted for using equity method)	4,104	8,734	5,385
	Discontinued Operation			
5	Profit from discontinued operation	-	-	-
6	Net Profit from total operation for the quarter/half year after tax (after Exceptional and/or Extraordinary items)	4,104	8,734	5,385
	(a) Attributable to the shareholders of the Company	4,104	8,734	5,385
	(b) Attributable to the non controlling interest	-	-	-
7	Total Comprehensive Income for the quarter/half year [Comprising Profit for the quarter/half year (after tax) and Other Comprehensive Income (after tax)]	4,122	8,746	5,391
	(a) Attributable to the shareholders of the Company	4,122	8,746	5,391
	(b) Attributable to the non controlling interest	-	-	-
8	Equity Share Capital (Face value of ₹ 1/- each)	35,400	35,400	35,400
9	Other Equity	-	-	-
10	Earnings Per Equity Share (Face value of ₹1/- each) (not annualized) (in ₹) - Basic : - Diluted :	 0.12 0.12	 0.25 0.25	 0.15 0.15

Note:

The above is an extract of the detailed format of financial results for the quarter and half year ended September 30, 2026. The full format of financial results is available on the Company's website at www.bseclearing.com and they can also be accessed through the QR code given below.

Place : Mumbai
Date : October 29, 2026

For and on behalf of Board of Directors of
BSE CLEARING LIMITED
(formerly known as Indian Clearing Corporation Limited)
Vaisshali Babu
Managing Director & CEO

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SEVANTILAL FAKIRCHAND AND COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Sevantilal Fakirchand and Company Private Limited**
2.	Date of incorporation of corporate debtor	May 15, 1989
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No / Limited Liability Identification No of corporate debtor	U36911MH1989PTC051740
5.	Address of the registered office and principal office, if any of the corporate debtor	407, Panchratna, Opera House, Mumbai – 400004, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	October 27, 2026 (Order received on October 29, 2026)
7.	Estimated date of closure of insolvency resolution process	April 25, 2027 (180 days from the ICD)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sachin Rajendra Singhvi IBBI/IPA-001/IP-P01289/2018-2019/12066
9	Address and e- mail of the interim resolution professional, as registered with the Board	Address: 450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. E-mail: **SACHIN@MEHTASINGHVI.IN**
10	Address and e - mail to be used for correspondence with the interim resolution professional	Address: 450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. E-mail: **CIRP.SFACPL@GMAIL.COM**
11	Last date for submission of claims	November 10, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at **https://ibbi.gov.in/en/home/downloads** NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Sevantilal Fakirchand and Company Private Limited on October 27, 2026.

The creditors of Sevantilal Fakirchand and Company Private Limited are hereby called upon to submit their claims with proof on or before November 10, 2026 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: October 30, 2026
Sachin Rajendra Singhvi
Place: Mumbai
IBBI/IPA-001/IP-P01289/2018-2019/12066

epaper.financialexpress.com

डोंबिवली नागरी सहकारी बँक लि.
DNS BANK (मल्टी-स्टेट शेड्यूल्ड बँक)
अर्थातून विश्वास मिळे अन् विश्वासाला अर्थ मिळे!
वसुली विभाग : "मधुकुंज", दुसरा मजपी-५२, फेज-२, एमआयडीसी, कल्याण शिळ रोड, सोनार पाडा, डोंबिवली (पूर्व), जिल्हा - ठाणे-४२१२०४., वेबसाईट- www.dnsbbank.in,
दूरध्वनी क्रमांक ०२५१-२८७५०००/२८७५११६, ई-मेल आयडी - recovery@dnsb.bank.in

ई-लिलाव विक्री सूचना - शुध्दीपत्रक

दै. नवशक्ती या वर्तमानपत्रामध्ये दि.२१.१०.२०२६ रोजी
पृष्ठ क्र.०४ वर "ई-लिलाव विक्री सूचना"
या मथळ्याखाली प्रसिध्द झालेल्या जाहिरातीचा संदर्भ घ्यावा.

नजरचुकीमुळे छापून आलेला मजकूर	सुधारित वाचावयाचा मजकूर
कर्जदाराचे नाव **५. श्रीमती स्वरा वैभव देसाई**	**कर्जदाराचे नाव** **५. श्रीमती स्वरा वैभव देसाई**
मालमत्तेचे वर्णन गोलप ग्रामपंचायतीच्या हद्दीतील मिळकत, तालुका आणि जिल्हा रत्नागिरी, सर्व्हे क्र. २४१ए, हिस्सा क्र. ५/२३, क्षेत्र-०-०३-१०, सदर जमिनीच्या मिळकतीमध्ये गोलप ग्रामपंचायत घर क्र. २०९७ (२०९७ए आणि २०९७बी) धारक इमारत असून, तिचे क्षेत्र मोजमापीत ९०.३४ चौ. मीटर (८७२ चौ. फूट) बांधकाम क्षेत्र आहे.	**मालमत्तेचे वर्णन** "कोंकण गारवा शॉपिंग सेंटर" नावाच्या इमारतीमधील जमीन व इमारत मिळकत, ज्यास ग्रामपंचायत घर क्र. ११०७ असून, त्यामध्ये तळमजल्यावर व्यावसायिक गाळा / दुकान क्र. ७, २३०.४७ चौ. फूट क्षेत्रफळाचे (बांधकाम क्षेत्र), सर्व्हे क्र. १०१अ६ आहे. सदर मिळकत ही रत्नागिरी विभाग व उपविभाग, मौजे खळगाव, तालुका व जिल्हा रत्नागिरी यांच्या अधिकारक्षेत्राखालील हद्दीमध्ये आहे.
जाहिरातीमध्ये इतर मजकूर अपरिवर्तनीय राहिल.	

यू ग्रो कॅपिटल लिमिटेड
बी-१७, चौथा मजला, आर्ट गिल्ड हाऊस, फिनिक्स मार्केट सीटी, कुर्ला (पश्चिम), मुंबई - ४०० ०७०

स्थावर मिळकतींच्या विक्रीसाठी विक्री सूचना

सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ८ व ९ साठी परंतुके सहवाचता सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल अॅसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ अन्वये स्थावर मत्तांच्या (''तारण मत्ता'') विक्रीसाठी १५ दिवसांची ई-लिलाव विक्री सूचना

सर्व सामान्य जनता आणि विशेषत: कर्जदार आणि हमीदार यांना याद्वारे सूचना देण्यात येते की, **यू ग्रो कॅपिटल लिमिटेड** (''तारणी धनको'') कडे गहाण/भारग्रस्त असलेल्या, तारणी धनकोंच्या प्राधिकृत अधिकाऱ्यांनी कब्जात घेतलेल्या खाली वर्णन केलेल्या तारण मत्ता येथे खाली वर्णन केलेल्या कर्जदार आणि हमीदार यांच्याकडून तारणी धनकोंना याखालील नमूद थकबाकीच्या वसुली आणि रकमेच्या वसुलीच्या तारखेपर्यंत त्यावरील पुढील व्याज आणि इतर खर्चाच्या वसुलीसाठी येथे खाली दिलेल्या तारीख आणि वेळेस **''जसे आहे जेथे आहे'' आणि ''जसे आहे जे आहे'' व ''जे काही आहे तेथे आहे''** तत्त्वावर विकल्या जातील. राखीव किंमत, इसारा अनामत रकम (इअर) आणि इअर जमा करण्याची अंतिम तारीखसुद्धा खाली वर्णन केली आहे.

अनु. क्र.	कर्जदार/हमीदार यांचे तपशिल	मागणी सूचनेचा तपशील		लिलावाचे तपशील	
१.	१.राजहंस बुक एजन्सी २. ममताबेन शर्मा ३. बबिता शशी दुबे ४. राजेश जादवचंद कच्छवाल **कर्ज खाते क्रमांक:** **यूजीएमयूएमएसएस०००००७००४२**	१३(२) सूचनेची तारीख २५-जून-२०२६		राखीव किंमत	रू. ४७,५०,२००/-
				इअर	रू. ४,७५,०२०/-
				इअर जमा करण्याची अंतिम तारीख	१६-११-२०२६
		थकबाकी रक्कम २५-जून-२०२६ रोजीस रू. ४२,२६,२३२.००/- (रुपये बेचाळीस लाख सव्वीस हजार दोनशे बत्तीस मात्र)		लिलावाची तारीख	१७-११-२०२६
				लिलावाची वेळ	स. ११ ते दु. ०१ वा.
				वाढविण्याचे मूल्य	रू. ५०,०००/-

तारण मत्तेचे वर्णन : स्थावर मिळकतीचा सर्व तो भाग व विभाग, फ्लॅट क्र. ३४, तिसरा मजला, बी विंग, इमारत क्र. सी-२, रुपमोल सीएचएस लि., परेरा नगर, जुना सर्व्हे क्र. २४९, नवीन सर्व्हे क्र. २६२, हिस्सा क्र. ३/३, गाव जुचंद्रा, नायगाव पूर्व, तालुका वसई, जिल्हा पालघर - ४०१२०८, क्षेत्र मोजमापीत ९१० चौ. फूट, मुंबई येथे स्थित **सीमा: उत्तरेस**-परेरा शॉपिंग सेंटर, **दक्षिणेस**-इमारत सी-१, **पूर्वेस**-मोकळा प्लॉट, **पश्चिमेस**-रस्ता.

विक्रीच्या तपशिलवार अटी आणि शर्तींसाठी, कृपया यू ग्रो कॅपिटल लिमिटेड/तारणी धनकोंची वेबसाईट म्हणजेच **www.ugrocapital.com** मध्ये दिलेली लिंकचा संदर्भ घ्यावा किंवा निम्नस्वाक्षरीकारांना **authorised.officer@ugrocapital.com येथे संपर्क साधावा साधावा किंवा एससीएम नीरज धवन: ७३०३०२६५५८ आणि आरसीएम जसप्रीत संगारी: ९९७८३०६७८६ यांच्याशी मोकळेपणाने संपर्क साधावा.**

ठिकाण : पालघर — **सही/-(प्राधिकृत अधिकारी)**
दिनांक : ३०.१०.२०२६ — **यूग्रो कॅपिटल लिमिटेड करिता**

मुंबई येथील कर्ज वसुली न्यायाधिकरण -२
एमटीएनएल भवन, ३रा मजला, स्ट्रँड रोड, अपोलो बंदर, कुलाबा मार्केट, कुलाबा, मुंबई - ४०० ००५.
मूळ अर्ज क्र. १२९ सन २०२५
समन्स

इंडियन ओव्हरसीज बँक ...अर्जदार
विरुद्ध
इंडिट्रेड मायक्रोफायनान्स लिमिटेड ...प्रतिवादी

ज्याअर्थी, वरील नमूद **ओ.ए. क्र. १२९ सन २०२५** सन्माननिय पीठासीन अधिकाऱ्यांसमोर १४/०५/२५ सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु ६,१२,८८,९४१.४२/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या (ओए) अॅक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

ज्याअर्थी समन्सच्या सेवेवर सामान्य पद्धतीने परिणाम होऊ शकत नाही आणि या माननीय न्यायाधिकरणाने बदली सेवेसाठी अर्ज करण्यास परवानगी दिली आहे.

अॅक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत.

१. विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **३० तीस** दिवसांत कारणे दाखविण्यासाठी;
२. मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;
३. मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ (ए) अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.
४. तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.
५. व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.
६. तुम्हाला **११.०१.२०२७ रोजी स. ११.०० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे आणि **डीआरटी-II** च्यांसमोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते, सहीने आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक ३० ऑक्टोबर, २०२६ रोजी दिले.

सही/-
प्रंबधक,
डीआरटी-II, मुंबइ
प्रतिवादींची नावे व पत्ते
१. इंडिट्रेड मायक्रोफायनान्स लिमिटेड
युनिट क्र. टी-१-बी, ५वा मजला, सी विंग,
फिनिक्स हाऊस, सेनापती बापट मार्ग,
लोअर परळ, मुंबई-४०००१३

SBI स्टेट बँक ऑफ इंडिया
स्ट्रेस्ड अॅसेट्स मॅनेजमेंट शाखा-I,
दी आर्केड, २रा मजला, वर्ल्ड ट्रेड सेंटर, कफ परेड, कुलाबा, मुंबई-४०० ००५.

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, खालील कर्जदार **श्री. संजीव काश्मिरीलाल गोगिया आणि सौ. शिवानी संजीव गोगिया** यांनी बँकेकडून घेतलेल्या गृहकर्ज सुविधेच्या मुद्दल आणि व्याजाच्या परतफेडीत कसूर केली असून, सदर कर्जे नॉन परफॉर्मिंग अॅसेट्स (एनपीए) म्हणून वर्गीकृत करण्यात आली आहेत. सिक्युरिटायझेशन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अॅसेट्स अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ च्या कलम १३(२) अंतर्गत त्यांच्या शेवटच्या ज्ञात पत्त्यांवर त्यांना सूचना जारी करण्यात आल्या होत्या. तथापि, सदर सूचना बजावल्या न जाता परत आल्या आहेत आणि म्हणून या जाहिर सूचनेद्वारे त्यांना कळविण्यात येत आहे.

अनु. क्र.	कर्जदार/ हमीदाराचे नाव	मिळकतीचा तपशील / पत्ता अंमलबजावणी करावयाच्या तारण मत्तेच्या सूचनेची तारीख	सूचनेची तारीख	एनपीए ची तारीख	थकबाकी रक्कम (सूचनेच्या तारखेरोजीस)
१	**श्री. संजीव काश्मिरीलाल गोगिया**	फ्लॅट क्र. ८०४ ए आणि ८०४ बी, ८वा मजला, ऑक्टाव्हिस्य को-ऑप. हाऊ. सोसा. लि., हिरानंदानी गार्डन्स, पवई, मुंबई-४०० ०७६.	१३.१०.२०२६	२७.०९.२०२६	३,७३,१४,५०२.००
२	**सौ. शिवानी संजीव गोगिया**	फ्लॅट क्र. ८०४ ए आणि ८०४ बी, ८वा मजला, ऑक्टाव्हिस्य को-ऑप. हाऊ. सोसा. लि., हिरानंदानी गार्डन्स, पवई, मुंबई-४०० ०७६.	१३.१०.२०२६	२७.०९.२०२६	३,७३,१४,५०२.००

सदर सूचना पर्यायी पद्धतीने बजावण्यासाठी कार्यवाही करण्यात येत आहे. वरील कर्जदारांना आणि/किंवा त्यांच्या हमीदारांना (जेथे लागू असेल तेथे) याद्वारे आवाहन करण्यात येते की, त्यांनी ही सूचना प्रसिद्ध झाल्याच्या तारखेपासून **६० दिवसांच्या** आत थकीत रकमेचा भरणा करावा. तसे करण्यात कसूर झाल्यास, या सूचनेच्या तारखेपासून **६० दिवसांचा कालावधी संपल्यानंतर** सिक्युरिटायझेशन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अॅसेट्स अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ च्या कलम १३ च्या उपकलम (४) अंतर्गत पुढील कार्यवाही करण्यात येईल.

तारण मत्तेच्या भरण्याकरीता उपलब्ध वेळेच्या संदर्भात अॅक्टच्या कलम १३ च्या उप-कलम (८) च्या तरतूदींकडे कर्जदारांचे लक्ष वेधुन घेतले जात आहे.

सही/-
दिनांक : २८.१०.२०२६ — प्राधिकृत अधिकारी,
ठिकाण : मुंबई — **स्टेट बँक ऑफ इंडिया**

पंजाब नॅशनल बँक
punjab national bank
(Govt. of India Undertaking)
पीएनबी बी.ओ.- तुर्भे ०५३११०, एपीएमसी मार्केट फेज , सेक्टर -१९,
ई-मेल आयडी : bo053110@pnb.bank.in

कब्जा सूचना [स्थावर मिळकतीकरिता] (नियम ८(१) पहा)

ज्याअर्थी, खाली सही करणारे पंजाब नॅशनल बँकेचे प्राधिकृत अधिकारी असून, त्यांनी सिक्युरिटायझेशन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अॅसेट्स अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ सह वाचावयाच्या कलम १३(१२) अन्वये प्रदान करण्यात आलेल्या अधिकारांचा वापर करून दिनांक **०७.०८.२०२६** रोजी मागणी सूचना जारी केली होती. सदर सूचनेद्वारे कर्जदार **श्री. बाबुशा बाळासाहेब लांडे आणि सिंधू बाबुशा लांडे** यांना सूचनेमध्ये नमूद केलेली **रु. ४,८६,१८०.८६/- (अक्षरी रुपये चार लाख शहाऐंशी हजार एकशे ऐंशी आणि शहाऐंशी पैसे मात्र)** इतकी रक्कम सदर सूचनेच्या तारखेपासून/सदर सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत परतफेड करण्यास सांगण्यात आले होते.

कर्जदाराने सदर रकमेची परतफेड करण्यात कसूर केल्यामुळे, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचित करण्यात येते की, खाली सही करणाऱ्या अधिकाऱ्यांनी सदर अधिनियमाच्या कलम १३ च्या उपकलम (४) सह वाचावयाच्या सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८ अन्वये प्रदान करण्यात आलेल्या अधिकारांचा वापर करून खाली वर्णन केलेल्या मालमत्तेचा दिनांक **२८ ऑक्टोबर,** २०२६ रोजी कब्जा घेतला आहे.

विशेषत: कर्जदार/हमीदार/गहाणदार आणि सर्वसामान्य जनतेला याद्वारे सावध करण्यात येते की, त्यांनी सदर विशेषत: कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सावध करण्यात येते की, त्यांनी सदर मालमत्तेबाबत कोणताही व्यवहार करू नये आणि सदर मालमत्तेबाबत करण्यात येणारा कोणताही व्यवहार हा **रु. ४,८६,१८०.८६** इतक्या रकमेसाठी आणि त्यावरील व्याजासाठी पंजाब नॅशनल बँकेच्या बोजाच्या अधीन राहील.

ताण मत्तेच्या विमोचनासाठी उपलब्ध वेळेत सदर अॅक्टच्या कलम १३ च्या उप-कलम (८) च्या तरतुदी अन्वये कर्जदार चे लक्ष वेधले जाते.

स्थावर मिळकतीचे वर्णन :

निळजे, डोंबिवली (पूर्व) येथील लोधा हेवनमधील ''चंद्रेश नर्मदा'' या इमारतीच्या तिसऱ्या मजल्यावरील ''बी'' विंगमधील फ्लॅट क्र. ३०१. **सीमाबद्ध : उत्तरेस** - पॅसेज, **दक्षिणेस** - सी विंग, पूर्वेस - कंपाऊंड, **पश्चिमेस** - फ्लॅट क्र. ३०२.

दिनांक : २८/१०/२०२६ — **प्राधिकृत अधिकारी**
ठिकाण : ठाणे — **पंजाब नॅशनल बँक**

जाहिर सूचना

श्रीमती ज्योती राजकुमार नगर या नंदज्योत इंडस्ट्रियल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लिमिटेड, सफेद पूल, साकीनाका, अंधेरी-कुर्ला रोड, अंधेरी (पूर्व), मुंबई-४०००७२ येथील इमारत सी मधील गाळा क्र. ३ च्या मालक आहेत.

उपरोक्त गाळ्यासंदर्भात कोणत्याही व्यक्तीचा/व्यक्तींचा विक्री, भेट, भाडेपट्टा, वारसाहक्क, कब्जा किंवा अन्य कोणत्याही प्रकारे कोणताही हक्क, मालकी हक्क, हितसंबंध किंवा दावा असल्यास, त्यांनी या सूचनेच्या प्रसिद्धीच्या तारखेपासून **१४ दिवसांच्या** आत खाली नमूद केलेल्या पत्त्यावर कागदोपत्री पुराव्यांसह लेखी स्वरूपात कळवावे, अन्यथा असे दावे त्याग केलेले व सोडून दिलेले असल्याचे मानले जाईल.

स्थळ:- मुंबई
दिनांक:- ३०/१०/२०२६

प्राची एन. शाह
वकिल उच्च न्यायालय आणि नोटरी
फ्लॅट क्र. ९०५, ओकवुड, रुणवाल ग्रीन्स, मुलुंड गोरेगाव लिंक रोड, नाहूर, भांडुप (पश्चिम), मुंबई - ४०० ०७८.
मोबाईल क्र.:- ९३२४०८७१६६ / ९८२०८८७१६६

जाहीर नोटीस

ह्या नोटीसीद्वारे तमाम जनतेस कळविण्यात येते की, गाव मौजे नागले, ता. वसई, जि. पालघर येथील १) सर्व्हे नं. ३, हिस्सा नं. २, क्षेत्र ०-५४-५० (हे. आर./ चौ. मी.), पो. खराबा ०-३८-९० (हे.आर./चौ. मी.), आकार ५-८८ (रु. पैसे), २) सर्व्हे नं. ३, हिस्सा नं. २/५, क्षेत्र ०-४०-५० (हे.आर./ चौ. मी.), आकार ४-२७ (रु. पैसे) (यापुढे संक्षिप्ततेसाठी "सदर मिळकत" असे संबोधण्यात आलेले आहे) सदर मिळकत कमळाकर दामोदर नाईक यांच्या मालकी कब्जेवहिवाटीची असून त्यांनी सदर मिळकत आमचे अशिलास कायमस्वरुपी विकत देण्याचे ठरविले आहे. तरीही सदर मिळकतीबाबत कोणत्याही स्वरुपाची हरकत, अधिकार, वहिवाट, शेअर, विक्री, गहाण, लिज, परवाना, बक्षिस, कब्जा, बोजा असल्यास तसे लेखी योग्य त्या पुराव्यासकट खाली नमूद केलेल्या पत्त्यावर आजपासून १४ दिवसाचे आत कळवावे. अन्यथा आपला काहीही हक्क नाही व तो असल्यास आपण सोडला आहे असे समजून व्यवहार पूर्ण करण्यात येईल याची नोंद घ्यावी.

अशीलाकरीता,
अॅड. एम्. एस्. रॉड्रीग्ज
५/११७, दिवाण टॉवर, वसई रोड (प), ता. वसई.

जाहीर सूचना

सूचित करण्यात येते की, आमच्या अशिलांच्या सूचनेनुसार, आमच्या अशिलांना मिळकत विकण्यासंदर्भात सुरू असलेल्या वाटाघाटींच्या अनुषंगाने, आम्ही **(१) निताई मधुसूदन मेहता, (२) निमाई मधुसूदन मेहता, (३) शैली पेटीगारा, (४) सोनाली विरा आणि (५) शर्मिला सुतारिया,** सर्व राहणार शिवनेरी बिल्डिंग कंपाऊंड (बंगला), ४/ए/, नेपियन सी रोड, मुंबई - ४०००० ६, (यापुढे **''मालक''**) यांच्या खालील **परिशिष्टात** अधिक तपशीलवार वर्णन केलेल्या मिळकतीच्या (यापुढे **''सदर मिळकत''**) हक्कनाम्याची तपासणी करीत आहोत.

मालकांनी आमच्या अशिलांना असे निवेदन केले आहे की, सदर मिळकत त्यांना वारसाहक्काने प्राप्त झाली असून, त्यांच्या पूर्वहक्कधारकांनी त्यांच्या पूर्वहक्कधारकांकडून सदर मिळकत ज्या मूळ हक्कनाम्याच्या कागदपत्रांद्वारे संपादित केली होती, ती मूळ कागदपत्रे त्यांना प्राप्त झालेली नाहीत आणि त्यांचा शोध लागत नाही. तसेच, मालकांनी सदर कागदपत्रांच्या संदर्भात कोणत्याही प्रकारे व्यवहार केलेला नाही (मग ती कोणत्याही व्यक्तीकडे तारण म्हणून जमा करून किंवा अन्य कोणत्याही प्रकारे असो).

सदर मिळकतीच्या किंवा तिच्या कोणत्याही भागाच्या संदर्भात विक्री, हस्तांतरण, अभिहस्तांकन, बक्षीस, गहाण, धारणाधिकार, भार, भाडेपट्टा, पोटभाडेपट्टा, भाडेकरार, पोटभाडेकरार, परवाना, न्यास, वारसाहक्क, कब्जा, देखभाल, सुखाधिकार, अदलाबदल, अग्रक्रयाधिकार, वाटप, विकास हक्क किंवा अन्य कोणत्याही प्रकारे कोणताही दावा असलेल्या सर्व व्यक्तींनी, या सूचनेच्या प्रसिद्धीच्या दिनांकापासून १४ (चौदा) दिवसांच्या आत, आपल्या दाव्यांच्या समर्थनार्थ कागदपत्रांच्या प्रतींसह, खाली सही करणाऱ्यांना त्यांच्या कार्यालयाच्या पत्त्यावर, ४०१ आणि ४०२, चौथा मजला, मखिजा चेंबर्स, १९६, टर्नर रोड, वांद्रे (पश्चिम), मुंबई - ४०० ०५० येथे लेखी स्वरूपात कळविणे आवश्यक आहे. तसे करण्यात कसूर झाल्यास, असे कोणतेही दावे किंवा आक्षेप असल्यास, ते त्याग केलेले आणि/किंवा सोडून दिलेले मानण्यात येतील आणि त्यांचा कोणताही संदर्भ न घेता सदर व्यवहार पूर्ण करण्यात येईल.

मिळकतीचे परिशिष्ट

भुलेश्वर विभागातील कॅडस्ट्रल सर्व्हे क्र. २०९१ असलेल्या, ११०७.०२ चौ. मीटर किंवा त्याच्या आसपास क्षेत्रफळाच्या धारणमुक्त जमिनीचा सर्व तो भाग व विभाग, त्यावर उभ्या असलेल्या स्ट्रीट क्र. ३८६सी, ३८६डी, ३८६ई, ३८६एफ आणि १८ असलेल्या चार इमारती/बांधकामांसह, जगन्नाथ शंकर शेठ रोड, चिरा बाजार, मुंबई - ४०० ००२ येथे स्थित असून, सदर मिळकतीच्या चतु:सीमा खालीलप्रमाणे आहेत:

उत्तरेस किंवा उत्तरेकडील बाजूस : सी.एस. क्र. ४८१ आणि १/४८१;
दक्षिणेस किंवा दक्षिणेकडील बाजूस : अंशत: सी.एस. क्र. १/२०९९ आणि अंशत: शंकरबारी स्ट्रीट;
पूर्वेस किंवा पूर्वेकडील बाजूस : अंशत: सी.एस. क्र. १/२०९१ आणि अंशत: जगन्नाथ शंकर शेठ रोड; आणि
पश्चिमेस किंवा पश्चिमेकडील बाजूस : सी.एस. क्र. ४८१.

दिनांक: ३० ऑक्टोबर २०२६.

प्रधान अँड राव यांच्यासाठी,
अधिवक्ते आणि सॉलिसिटर्स,
आलोक व्ही. राव, भागीदार.

फॉर्म ए
जाहीर उद्घोषणा
(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन, २०१६ च्या नियम ६ अंतर्गत)
सेवंतीलाल फकीरचंद अँड कंपनी प्रायव्हेट लिमिटेडच्या निदर्शनास धनकोंच्या माहितीसाठी

संबंधित तपशील

१	कॉर्पोरेट कर्जदाराचे नाव	**सेवंतीला फकीरचंद अँण्ड कंपनी प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१५ मे, १९८९
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/नोंदणीकृत आहे ते प्राधिकरण	आरओसी, मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेन्टिटी नं./ लिमिटेड लायाबिलिटी आयडेन्टिफिकेशन न.	यू३६९११एमएच१९८९पीटीसी०५१७४०
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय असल्यास ह्यांचा पत्ता	४०७, पंचरत्न, ऑपेरा हाऊस, मुंबई ४०० ००४, महाराष्ट्र, भारत
६	कॉर्पोरेट कर्जदाराच्या बाबतीत इन्सॉल्व्हन्सी सुरू होण्याची तारीख	२७ ऑक्टोबर, २०२६ (आदेश २९ ऑक्टोबर, २०२६ रोजी प्राप्त)
७	इन्सॉल्व्हन्सी रिझॉल्युशन प्रक्रिया समाप्तीची अंदाजित तारीख	२५ एप्रिल, २०२७ (आयसीडी पासून १८० दिवस)
८	रिझॉल्युशन प्रोफेशनल म्हणून कृती करणाऱ्या रिझॉल्युशन प्रोफेशनलचे नाव आणि नोंदणी क्रमांक	सचिन राजेंद्र सिंघवी आयबीबीआय/आयपीए-००१/आयपी-पी०१२८९/ २०१८-२०१९/१२०६६
९	बोर्डाकिडे नोंदणीकृत अंतरिम रिझॉल्युशन प्रोफेशनलचा पत्ता आणि ई-मेल	पत्ता: ४५०-४५१, केवल इंडस्ट्रियल इस्टेट, सेनापती बापट मार्ग, लोअर परळ, मुंबई - ४०० ०१३. ईमेल: **SACHIN@MEHTASINGHVI.IN**
१०	अंतरिम रिझॉल्युशन प्रोफेशनलकडे पत्रव्यवहार करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	पत्ता: ४५०-४५१, केवल इंडस्ट्रियल इस्टेट, सेनापती बापट मार्ग, लोअर परळ, मुंबई - ४०० ०१३. ईमेल: **CIRP.SFACPL@GMAIL.COM**
११	दावे सादर करण्यासाठी अंतिम तारीख	१० नोव्हेंबर, २०२६
१२	अंतरिम रिझॉल्युशन प्रोफेशनलनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास	लागू नाही
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४	(ए) संबंधित फॉर्म्स आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत :	संबंधित फॉर्म येथे उपलब्ध **http://ibbi.gov.in/en/hpme/downloads** लागू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरणाने २७ ऑक्टोबर, २०२६ रोजी सेवंतीलाल फकीरचंद अँण्ड कंपनी प्रायव्हेट लिमिटेडची कॉर्पोरेट इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस सुरु करण्याचे आदेश दिले आहेत.

सेवंतीलाल फकीरचंद अँण्ड कंपनी प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे अंतरिम निर्णय व्यावसायिकांकडे बाब १० समोरील पत्त्यावर १० नोव्हेंबर, २०२६ रोजी किंवा पूर्वी पुरव्यांसह त्यांचे दावे सादर करण्यास सांगण्यात येते. वित्तीय धनकोंनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकोंनी पुराव्यांसह त्यांचे दावे व्यक्तिश:, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.
दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.

सही/-
दिनांक : ३० ऑक्टोबर, २०२६ — **सचिन राजेंद्र सिंघवी**
ठिकाण : मुंबई — **आयबीबीआय/आयपीए-००१/आयपी-पी०१२८९/२०१८-२०१९/१२०६६**

जाहीर सूचना

सूचित करण्यात येते की, श्री गगनगिरी को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि., शांती पथ, गरोडिया नगर, घाटकोपर (पूर्व), मुंबई - ४०००७७ येथे स्थित फ्लॅट क्र. ३०५ हा दिवंगत श्री सुनील बाळकृष्ण रासम यांच्या मालकीचा होता. त्यांच्या पत्नी श्रीमती स्मिता सुनील रासम यांनी सदर फ्लॅट त्यांच्या नावे हस्तांतरित करण्यासाठी सोसायटीकडे अर्ज केला आहे. सदर फ्लॅटच्या संदर्भात कोणत्याही व्यक्तीचा कोणताही दावा, हक्क, हक्कनामे किंवा हितसंबंध असल्यास, त्यांनी या सूचनेच्या प्रसिद्धीच्या दिनांकापासून १५ दिवसांच्या आत खाली नमूद केलेल्या पत्त्यावर श्री गगनगिरी को-ऑपरेटिव्ह हाऊसिंग सोसायटीच्या सचिवांकडे आपले आक्षेप लेखी स्वरूपात सादर करावेत, अशी विनंती करण्यात येते. निर्धारित कालावधीत कोणताही आक्षेप प्राप्त न झाल्यास, सोसायटी आपल्या नियमांनुसार सदर हस्तांतरणाची कार्यवाही पुढे करेल.

पत्ता: श्री गगनगिरी को-ऑपरेटिव्ह हाऊसिंग सोसायटी, शांती पथ, गरोडिया नगर, घाटकोपर (पूर्व), मुंबई - ४०००७७

सही/-
श्रीमती स्मिता सुनील रासम

जाहीर नोटीस

तमाम जनतेस सूचित करण्यात येते की, गाव मौजे गास, तालुका वसई, जि. पालघर येथील सर्व्हे नं.२२९, हिस्सा नं.२/२, क्षेत्र (हे. आर) ०-०४-५५, आकार ०.८८ (रू.पै.), ही मिळकत श्रीमती. जोस्पीन वॉल्टर रॉड्रीग्ज व श्रीमती मॉनिका विक्टर दोडती यांच्या मालकी कब्जाची असुन सदर मिळकतीचा माझे अशीलांनी विकास (Development) व त्यावर बांधकाम करण्याचे निश्चित केले आहे. तरी सदर मिळकतीवर कोणाचाही हक्क, हितसबंध, गहाण, दान, बक्षिस, तारण, कुळवहिवाट, वारसा, भाडेपटटा, वहिवाट, किंवा अन्य स्वरूपाचा दावा असल्यास त्यांनी त्याची लेखी स्वरूपातील माहिती योग्य कागदोपत्री पुराव्यानिशी निम्नस्वाक्षरीकर्ता यांच्याकडे बी/४७, अॅस्टर अपार्टमेंट, स्टेशन रोड, नालासोपारा पश्चिम, ता. वसई, जि. पालघर, येथे या सुचनेच्या प्रसिध्दीपासुन १४ दिवसाच्या आंत पाठवावी. वर दिलेल्या मुदतीत जर हरकत पोहचली नाही तर सदर मिळकत बोजापासून मुक्त आहे आणि कोणाचीही या विकासाला हरकत नाही, असे समजून माझे अशिल पुढील विकास कार्य व कायदेशिर प्रक्रीया पुर्ण करतील.

अॅड. स्नेहल फुलझेले

जाहिर सूचना

याद्वारे सर्वसामान्य जनतेस सूचित करण्यात येते की, आमचे अशील **मे. डॅनरोल इंडस्ट्रीज** हे नंद भुवन इंडस्ट्रियल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लिमिटेडच्या मालकीच्या, महाकाली केव्हज रोड, अंधेरी (पूर्व),